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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 643/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>th</sup> January 2018, 10.30 A.M**

|                     |   |                        |                     |
|---------------------|---|------------------------|---------------------|
| Name of the Company | Small Industries Development Bank of India -Vs- Bajrangbali Alloys Pvt.Ltd. |                        |                     |
| Under Section       | 7 IBC   |                        |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS)        | Appearing on behalf of | Signature with date |

*Siddhartha Chatterjee*  
Advocate

*Mohony Kumar Seal*  
Adv-on-Record

*for the*  
Financial creditor

*[Signature]*  
17/01/2018.

**ORDER**

Ld. Counsel for the financial creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the financial creditor has filed the supplementary affidavit annexing the authority letter given by the Mr. K. C. Baid, General Manager of SIDBI. It is further stated by the financial creditor that the same has been given as per SIDBI General Regulation by which General Manager is authorised to give any person to initiate Corporate Insolvency Resolution Process. Financial creditor is directed to file the concerned Regulations whereby the General Manager has authority to issue authorisation within 7 days.



List it on 09/02/2018 for admission.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P.Singh)  
Member (J)